

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III**

**Appeal No.265/2017**

**In the matter of :**  
**Locus Clothing (P) Limited**

**....PETITIONER**

**SECTION :**  
**Under Section 252 (1)**

**Order delivered on 29.1.2018**

**Coram :**  
**R. VARADHARAJAN,**  
**Hon'ble Member (Judicial)**

**For the Petitioner /Op. Creditor : Mr. Hira Lal Sharma, Advocate**


**Respondent/Corporate Debtor : Ms. Aparna Mudian, Asstt. Registrar  
of Companies.**

**For the Intervener : Ms. Lakshmi Gurung, Standing Counsel  
For Income Tax Deptt and Mr. Omkar  
Singh for IT Department.**

**ORDER**

Learned authorized representative/appellant for the petitioner is present. Since copies of this Appeal along with annexure have not been served to the Respondent ROC, the petitioner is directed to take notice to the Respondent ROC within a period of one week from today (29.1.2018). However, the petitioner/appellant is also directed to file copy of the appeal along with annexure upon the jurisdictional Income tax Department which completed the last assessment of the Appellant prior to its striking off within the said period of one week. A copy of the same shall be furnished to Ld. Counsel appearing for the Income tax Department <sup>during</sup> the said period. Let service be completed within the time. <sub>within</sub>

List on 13.2.2018.

  
**(R. VARADHARAJAN)**  
**MEMBER (JUDICIAL)**

Surjit